

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. T.A. 1080/87
Ref. no. 4273/82 OF

NAME OF THE PARTIES Sunder Lal Applicant

Versus

Union of India &c. Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit
for consignment to the record room (decided)

This file received from record room on 10/10/2011 without
check and Dated 30-9-11. 'Barkha'

Counter Signed.....

Agarwal 4/10/2011

M
Signature of the
Dealing Assistant

Section Officer/In charge

INDEX - SHEET

CAUSE TITLE 1080 OF 1907 (T)

Name of the Parties Sunder Lal

Versus

U.C. 9

Part A, B and C

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1012

19 Ad 9

CIRCUIT BENCH LUCKNOW.

C. A. NO. 1080/87 (T)

(W.P.NO. 4273/82)

Sunder lal	Applicant
	Versus	
Union of India	Respondents

Hon'ble Mr.Justice K.Nath, V.C.

Hon'ble Mr.K.Obayya, A.M.Dated: 23.7.90.

The case is called. No one is present for the applicant today also. The writ petition concerns the selection proceedings for the post of Extra Departmental Runner culminating in the appointment of respondent No. 4 and termination of petitioner ~~some~~ time in August 1981. The Bench which dismissed the case on 20.3.90 in default of the applicant observed that the applicant has lost interest in pursuing the matter. In the absence of the applicant today also the petition is dismissed in default.

checked
S.M.
27/7/90

Sd/-
A.M.Sd/-
V. C.

// True Copy //

L DPK8
Deputy 27/7/90
Central Ad. Administrative Tribunal
Lucknow Bench,
Lucknow

By Post
1999
16/8

Recd
J. S. 27/7/90
A.C.

20/3
both counsel
& parties

Order Sheet

TA no. 1080 J 87 A-3

Sundas Lal :: 2 vs. 1102

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
20.3.1990	Hon. Mr. D.K. Agrawal, J.M., Hon. MR. K. Obayya, A.M.	OS This W.P. no 4273/82 received on transfer from Lucknow High Court alongwith other WPs Playoff On the date of transfer the case was not admitted.
	No one appears for the applicant, despite of the notice. Shri. D. Chandra, appears for the respondent Nos. 1 & 3. He files power today. It appears that the applicant has lost interest in pursuing the matter. The writ petition is dismissed without any order as to costs.	Transfer notice issued by Addl office (or not received) but neither any reply nor any undelivered cover received back. Submitted for orders.
1 6/90	 A.M. sd.	R. 5/11/89 or Notice given 28/11/89 OR Notices were issued on 20.2.90 No notice regd. court has been taken back S. P. O. L 19/11 OR This case was dismissed for default on 20.2.90 i.e. for the applic has filed CM 101/90 for restoration. S. P. O. 26/11 OR No affidavit has been filed Submitted to
Dinesh	(S.S.)	order 23/7/90 as M.P. 101/90

26-7-1990:

A - 2

Hon'ble Mr. Justice K. Nath, VC,
Hon'ble Mr. K. Obayya, AM

The case is called. No one is present for the applicant today also. The writ petition concerns the selection proceedings for the post of Extra Departmental Runner culminating in the appointment of respondent no. 4 and termination of petitioner some time in August 1981. The Bench which dismissed the case on 20-3-1990 in default of the applicant observed that the applicant has ~~disappeared~~ lost interest in pursuing the matter. In the absence of the applicant today also the petition is dismissed in default.


(A.M.)


(V.C.)

ES/

A-4

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW

T.A. NO. 1080 of 1987

CM. An. No. 181/90(L)

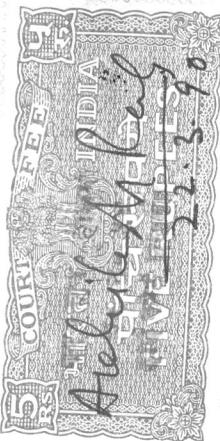
SUNDER LAL

X5
Applicant

Vs.

UNION OF INDIA & others

Opposite Parties



APPLICATION FOR RESTORATION OF T.A. NO. 1080/87 UNDER RULE
15(2)(o) OF THE CENTRAL ADMINISTRATIVE TRIBUNAL (procedure)
RULES 1985

The Applicant begs to state as under:

1. That the above-said case was listed at serial no 12 on
March 20 : 1990 before the Division Bench.
2. That the counsel for the applicant, due to inadvertence,
could not put his presence before the court when the case
was called out.
3. That the court dismissed the said T.A. no. 1080/87 for
default of the counsel for the applicant.
4. That the default of the applicant's counsel due to his
non-appearance may be condoned.

Wherefore, it is prayed that the court may be
pleased to condone the default of the counsel and restore the
T.A. no. 1080/87 to its original number.

Achilles Pandey
Counsel for APPLICANT *Advocate*

LUCKNOW

DATED 22.3.1990

Noted for
1-6-1990
Achilles Pandey
22.3.90

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW

T.A. NO. 1080 of 1987

C.M. An. No. 181/90(L)

SUNDER LAL

Applicant

vs.

UNION OF INDIA & others

Opposite Parties

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LUCKNOW

DATED 22.3.1990

Achilles Pandey
Counsel for APPLICANT Advocate

In The Honourable High Court of C. A. T.

A 6

ब अदालत श्रीमान

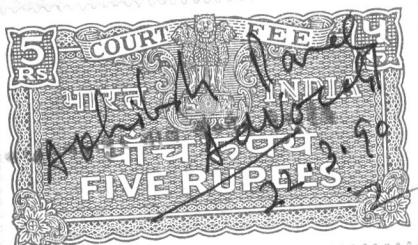
Deliver Now

महोदय

(वादी) अपीलान्ट
प्रतिवादी (रेस्पान्डेन्ट) श्री

का वकालतनामा

T.A.N. 1080/1987
Filed on 20-3-1987



Sunder Lal -

वादी (अपीलान्ट)

वनाम

Union of India राजस्व

प्रतिवादी (रेस्पान्डेन्ट)

T.A. नं० मुकदमा 1080 सन् १९८७ पेशी की तारीख 20-3-1987 ई०

ऊपर मुकदमा में अपनी ओर से श्री Sunder Lal, Advocate

Achilesh Pandey, Advocate

एडवोकेट/वकील

महोदय

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करे या कोई कागज दाखिल करे या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहानामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारे विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखतों) रसीद से लेवे या पंच नियुक्त कर वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

द्वाष्टाक्षर

हस्ताक्षर

साक्षी [गवाह]

साक्षी गवाह

दिनांक 20 महीना 3 सन् १९८८ ई०

Accepted
Sunder Lal
Achilesh Pandey

CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

IA

1

Nature and number of case..... W. P. NO. 4273-82
 Name of parties..... Sunder Lal vs. Union of India & Ors.
 Date of institution..... 2-9-82..... Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
1.		General Index	1		Rs. P.			
2.		order Sheet	1					
3.		Grounds with Annexure and affidavit	38	6	100/-			
				1	5/-			
4.		Power	1	1	5/-			
5.		Stay Application	2.	2	5/-			
					115/-			

I have this

day of

198

examined,

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

Date.....

Munsarim

Clerk

A-7

Group A-15 (b)

24

628

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH), LUCKNOW.

4273

8

Writ Petition No. of 1982.

Sunder Lal. Petitioner.

Versus

Union of India and others. Opp. parties

I N D E X

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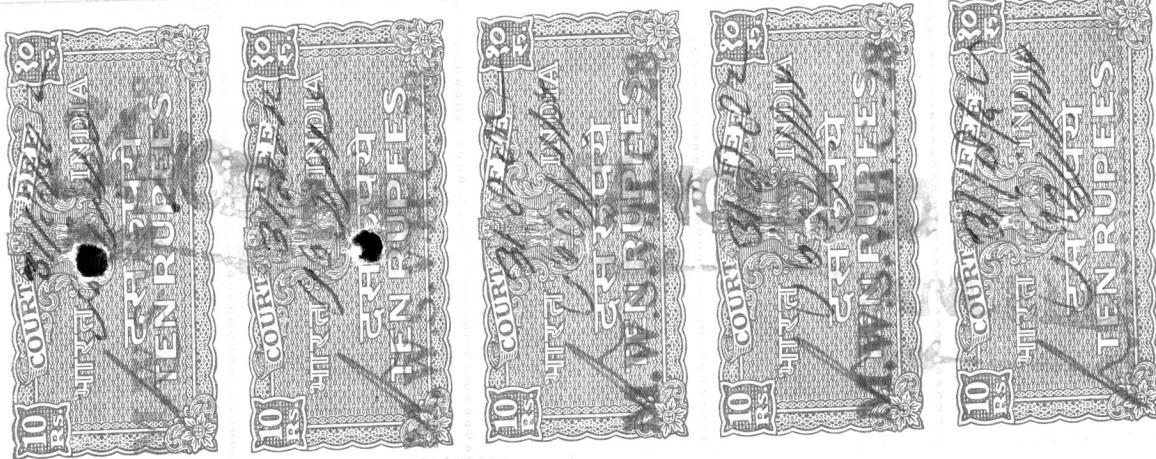
Lucknow, dated

Advocate,
Counsel for the petitioner.

31.8 1982.

A-8
INDIA COURT FEE

2A
2
50 RS.



In the High Court of Justice of Allahabad
In the Union Board
Date

W.P. No. 1273 1981



Sunder Lal

Union of India
with

Signature

Opposite

Signature

A-9

2A
3

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No.

of 1982.

4293

100

Sunder Lal, aged about 32 years, son
of Shambhoo, resident of Bhadwara,
Post Bulbul Newaz, Pargana and Tahsil
Nanpara, District Bahraich.

..... Petitioner.

Versus

1. Union of India through the Post Master General, Post and Telegraph Department, Lucknow.
2. Inspector Madhyawarti (Central) Circle, Post and Telegraph Department, Bahraich.
3. Luxman Singh, Inspector Post and Telegraph Department, now posted at Head Post Office, Sitapur.
4. Lalji, son of not known, resident of Aswa Mohammadpur, Pargana and Tahsil Nanpara, District Bahraich.

..... Opposite parties.



Writ Petition under Article 226 of the
Constitution of India

Recd duplicate on behalf
of of nos 112 for
31-8-1982

Buyesh Kumar
Advocate
Starby Counsel
Central Govt
31.8.82

One Impressed Re 50-cop
Five Adhesive & Re 50-cop
Total Re 100 : cop

Correct but final Court fee report
will be made on receipt of lower
Court record.

In time up to ***

Papers filed. Copy of ~~1, 2, 3, 4~~
should also be filed.
Office - Bench.

Writ of Mandamus

Q.C. 100

31/8/82

Hon. Mr. J

Hon. R. C. Deshmukh

Put up tomorrow

1. 9. 82

Hon. Mr. Loyd
(or R. C. Deshmukh)

for notice at 0.15 3+4

from 30. 8. 82. (new date)

for 0.15 1 and 2 (pay for own self)

how to obtain intimation on the
mean time

2/9/82

- : 2 : -

The humble petitioner abovenamed most respectfully begs to submit as under:-

1. That originally the uncle of the petitioner Ram Bharosey was appointed and posted as Extra Departmental ~~Delivery Agent~~ ^{Runner} and posted in the Post Office Matera and he used to carry on the postal Dak and other important material from Post Office Matera to Aswa Mohammadpur and vice-versa and he worked and discharged the functions for more than 25 years as such.

2. That Ram Bharosey son of Jodha, the uncle of the petitioner had applied for leave and in his place the petitioner was appointed as substitute and approved on the aforesaid post of Extra Departmental ~~Delivery Agent~~ ^{Runner} on compassionate ground for the purposes of carrying the Dak etc. and accordingly the petitioner used to discharge the duties of Ram Bharosey his uncle diligently and to the entire satisfaction of the superior officials.

3. That the petitioner is being paid Rs.145/- per month from 3.9.1980 and the aforesaid salary was continuously paid till 25.5.1982.

4. That the petitioner ~~is having~~ ^{was} ~~was~~ selected and appointed on the aforesaid post in July, 1981 and thereafter he had been asked to deposit a sum of Rs.1,300/- the security as per rules, by Sri Luxman Singh, Inspector for the



- : 3 : -

post of Extra Departmental Runner and accordingly the petitioner had deposited with the aforesaid Inspector a sum of Rs.1,300/- as per direction of the aforesaid Inspector in the month of August, 1981. The aforesaid amount was paid ~~to~~ to Sri Luxman Singh, Inspector in presence of Sri Kameshwar Pandey, son of Ballabha Saran Pandey, Extra Departmental Delivery Agent of Matera, Radhey Shyam son of Ram Darshan an employee of the Post Office and posted in the Post Office Matera as he also used to carry the Dak from Matera to Aswa Molbi and vice-versa and also in presence of Sri Mishri Lal Overseer (Madhyawarti) of the Post Office.

5. That since August, 1981 i.e. from the date of payment of the aforesaid security the petitioner was ceased to be the substitute of Ram Bharose son of Josha and appointed as Extra Departmental Runner and he worked on the aforesaid post and discharged the functions as such to the entire satisfaction of the superior authorities.

6. That Sri Luxman Singh, Inspector had forced and induced Ram Bharosey to resign from the post as his nephew i.e. the petitioner had already been provisionally appointed and now he would appoint the petitioner on the regular vacancy, accordingly on the aforesaid inducement Ram Bharosey had resign from the post of Extra Departmental Runner. A true copy of the aforesaid resignation's acceptance letter is being filed herewith as Annexure No. 1 to the writ petition, but simultaneously the petitioner had also been discharged from the post of Extra Departmental Runner. A true copy of the letter of discharge of the petitioner is being filed herewith as Annexure No. 2 to the writ Petition. In place of the petitioner the opposite party No. 4 had been deputed to work and discharge the functions of Runner but neither any selection had held nor Annexures No. 1 and 2 had been given to Ram Bharosey or the petitioner but the petitioner somehow or the others obtained the copies of the same for the purposes of the present writ petition.

7. That the opposite party No. 4 has neither been selected nor any selection had been held ~~held~~ ^{held}



21-2-1981

- : 4 : -

held but the opposite party No. 3 had illegally deputed him as Extra Departmental ~~Secretary~~ ^{Reverend} Agent in place of the petitioner.

8. That on coming to know about the illegal acts of the opposite parties No. 2 to 3 the petitioner had made a complaint to the higher authorities but no heed had been paid and thereafter the petitioner had made several complaints to the Post Master General, Lucknow to the effect that the petitioner has been working and discharging the functions on the aforesaid post for the last two years and he had also deposited a sum of Rs.1,300/- towards the security to Sri Luxman Singh Inspector with the assurance that the aforesaid amount would be returned to him on ~~xxx~~ furnishing the security from the society and he had been asked to work and discharge the functions of the aforesaid post and on the aforesaid place and an appointment order would be given to him later on but all of a sudden another person had been deputed and the petitioner had been asked not to work as such with immediate effect. It was also stated therein that Ram Bharosey was working on the aforesaid post but he was asked to resign from the aforesaid post with the assurance that the petitioner would be appointed in his place. Besides the above it was also stated therein that Sri Luxman Singh had taken a sum of Rs.3,000/- from the opposite party No. 4 for deputing him in place of the petitioner. A true copy of one of such representation made by the petitioner to various



23/5/22/1955

- : 5 : -

authorities including the Post Master General, Lucknow is being filed herewith as Annexure No. 1 to the writ petition. First of all the representation/complaint was sent through the registered post with acknowledgement due on 2.6.1982 to the Post Master General and on 12.6.1982 to the Hon'ble Minister concerned and the aforesaid representation was also forwarded to several other authorities of the department and thereafter the reminders had been sent to them but no heed had been paid and thereafter the petitioner has sent several representations to the authorities concerned.

9. That the provisions of Rule 3 of the Service Rules for P&T Extra-Departmental Staff Section I (hereinafter referred to as Service Rules) provide for about the appointing authority of the Extra Departmental Staff which is as follows:

"3. Appointing Authority:

(1) The appointing authority in respect of each category of employees shall be as shown in the Schedule annexed to these rules.

(2) If any doubt arises as to who is the appropriate appointing authority in any case, the matter shall be referred to the Government, whose decision thereon shall be final."

10. That Rule 5 of the aforesaid Service



23/2/2007

- : 6 : -

Rules provides for the mode of leave to the Extra Departmental Agent and such employees will be entitled to such leave as may be determined by the Government from time to time provided that where an fails to resume duty on the expiry of the maximum period of leave admissible and granted to him or where such an employee who is granted leave for a period less than the maximum period admissible to him under these rules, remains absent from duty for any period which together with the leave granted exceeds the limit upto which he could have been granted such leave, he shall, unless the Government, in view of the exceptional circumstances of the case otherwise decides, be removed from service after following the procedure laid down in Rule 8.

11. That Rule 5(1) of the aforesaid Service Rules provides the period of leave and work being carried out by a substitute who should be person approved by the authority competent to sanction leave to him and such approval should be obtained in writing. The allowance normally payable to an Extra Departmental staff shall, during leave, be paid to the approved substitute provided and Extra Departmental Agent should be permitted to leave of absence for more than 90 days at a stretch which may be extended upto 180 days in exceptional circumstances by the Divisional Superintendent of Post Offices. The leave of absence in excess of 180 days may be granted by the Head of Circle only in case where



21/7/1922
23

- : 7 : -

the necessity for leave arises due to Extra Departmental Staff officiating in a departmental post and the aforesaid leave is to be sanctioned by the appointing authority.

12. That the provisions of Rule 5(2)3. provides the mode of approval of the substitute in place of Extra Departmental Staff proceeding on leave, and provisions of Rule 5(2)4. provide the mode of arrangement in the place of an Extra Departmental Staff appointed to a regular departmental post and in the instant case Ram Bharosey was ^{in Ricover} Extra Departmental ~~Temporary Agent~~ on a regular Departmental post.

13. That the provisions of Rule 5(2)8 provides for provisional appointment of the substitute till absorption of Extra Departmental Staff in regular departmental post, which is as follows:

*8. Provisional appointment of substitute till absorption of ED Agent in regular departmental post -

In para 4 above it was made clear that if an ED Agent is appointed against a regular post (departmental) such as Postman, Packer, etc. and the vacancy is of a short duration, he may provide his own substitute subject to the same conditions as in the case ED Agent proceeding on leave. If, however, an ED Agent is appointed to a regular departmental post for an indefinite period and there is no likelihood of his returning as ED Agent,



23/6/2011

- : 8 : -

then the appointing authority should make arrangements to fill up the post of ED Agent in the normal manner by calling for applications. When appointment of ED Agent are made in such cases, it has to be made clear that the arrangement will continue only so long as the person originally working as ED Agent and now working as Packer, Postman, etc. is not regularly appointed to the departmental post and when he is regularly appointed as Packer, etc. the position will be reviewed. In case the original ED Agent has to revert back for want of vacancy in the departmental post, he will automatically set back to his job as ED Agent and his previous service as ED Agent will be taken into account for considering his title to ex-gratia gratuity after condoning his absence for the period he worked as Group 'D' OR Postman, etc. The provisions of para 1(5) that if an ED Agent remains on leave for more than 180 days at a stretch he shall cease to be an ED Agent, are not applicable in such cases."

14. That provision of Rule 6 of the Service Rules provides the method of termination of service of the employees from their respective posts and the Schedule of appointing authorities attached to Rule 5 is as under:



- : 9 : -

POST OFFICES

<u>Category of post.</u>	<u>Appointing Authority</u>
1. Extra Departmental Sub-Post Master.	Senior Superintendent or Superintendent of Post
2. Extra Departmental Branch Post Master.) Office.
3. Extra Departmental Messenger	Deputy Presidency Postmaster;
4. Extra Departmental Delivery Agent.	Gazetted Postmaster including a Gazetted Sub-Postmaster
5. Extra Departmental Main Carrier or Runner.	In charge of a Town Sub-Office;
6. Extra Departmental Packer	Postmaster in Higher or Lower
7. Extra Departmental Stamp Vendor.	Selection Grade (in his own
8. Extra Departmental Chowkidar.	Office) except a Postmaster
9. Extra Departmental Mail Peon.	In charge of a Town Sub-Office;
10. Extra Departmental Letter Box Peon.	Inspector of Post Office (in all other offices).

15. That Section II of the aforesaid Service Rules deals the method of recruitment and Rule (1) thereof provides the instructions regarding selection of E.D. Agent which runs as follows:-

"(1) Instructions regarding selection - The question of consolidating various instructions issued from time to time governing the appointment and other service conditions of E.D. Agent has been engaging the attention of this Directorate. After careful examination of all aspects of employment of E.D. Staff, it has been decided to observe the following instructions scrupulously while making the selection of ED Agents."



23/1/1972
23/1/1972

- : 10 : -

16. That sub-rule 1 of Rule (1) of the aforesaid Service Rules provides for the age limit for appointment of Extra Departmental Agent and the minimum age limit for employment as Extra Departmental Agent will be 18 years and maximum age upto which an Extra Departmental Agent can be retained in service will be 65 years and the Director General, Posts and Telegraphs may consider relaxation of this age limit in exceptional cases. The instructions issued on 3.3.1980 by the Assistant Post Master General regarding the selection and appointment procedure for various Extra Departmental Staff is being filed herewith as Annexure No. 3-A to the writ petition.

17. That Section II of Service Rules provides the method of recruitment and Rule (1) the instructions have been laid down regarding selection procedure and sub-rule 2 provides the educational qualification of various posts of Extra Departmental staff and as per aforesaid rules there is no prescribed qualification except that the applicants should have sufficient working knowledge of the regional language and simple arithmetic so as to able to discharge their duties satisfactorily and the instructions dated 3.3.1981 issued by the Assistant Post Master General also provide the same qualification and methods of recruitment of Extra Departmental Agent and in the instant case the petitioner having sufficient working knowledge and continued to work and discharge the functions of Runner since 1.1.1980 to 25th May, 1982 for about 2½ years

23rd April

- : 10-A : -

and the salary had also been paid to him from 3.9.80 to 25.5.1982 vide pay roll No. 87.88 and as such in any case he acquired the status of the regular employees. Moreover the petitioner had also deposited a sum of Rs.1,300/- as security amount as per direction of Sri Luxman Singh the then Inspector, although as per sub-rule 5 of Rule (1) he was required to deposit a sum of Rs.1,000/- only and this also shows that the petitioner had acquired the ~~the~~ status of the regular employees.

17(a) That the petitioner is residing in the neighbouring village of the post office Matera whereas the opposite party No. 4 is residing at too distance place from Matera and as per instructions issued by the Assistant Post Master General and the Services Rules the persons who is residing either at the same place where the post office is situated from where the Dak is to be carried or in the neighbouring village could only be eligible for the appointment as Extra Departmental Runner and as such the alleged selection and appointment of opposite party No. 4 is contrary to provisions of the Service Rules and instructions issued by the authorities concerned.

18. That Rule (8) of the Service Rules provides that the appointment order should indicate that the extra Departmental Agent will be governed by P&T Extra Departmental Agent (Conduct Service) Rules, 1964 and Rule (9) provides for the provisional appointment of the Extra Departmental Agent which runs as follows:



- : 11 : -

"(9) Provisional Appointment of ED Agents -

1. It has come to the notice of this office that provisional appointments made to ED posts are being allowed to continue for indefinite periods and when regular appointments are made, the provisional appointment ex persons do not readily hand over the charge.

The following instructions are issued in this regard:

(i) As far as possible, provisional appointments should be avoided. Provisional appointments should not be made to fill the vacancies caused by the retirement of ED Agents. In such cases, the appointing authority should take action well in time before the retirement of the incumbent ED Agent, to select a suitable successor.

(ii) Wherever possible, provisional appointments should be made only for specific periods. The appointed person should be given understand that the appointment will be terminated on expiry of the specified period and that he will have no claim for regular appointment. Where a new post office is opened or where a new post is created or where an ED Agent dies while in service resigns from his post and it is not possible to make regular appointment immediately, a provisional appointment should be made for a specific period. The offer for appointment should be in the form annexed (Annexure A).

(iii) Where an ED Agent is put off duty pending



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departmental or judicial proceedings against him and it is not possible to ascertain the period by which the departmental/judicial proceedings are likely to be finalised, a provisional appointment may be made, in the form annexed (Annexure B). It should be made clear to the provisionally appointed person that if ever it is decided to reinstate the previous incumbent the provisional appointment will be terminated and that he shall have no claim to any appointment.

Even in the cases where an appointment is made to fill the vacancy caused by the dismissal/ removal of an ED Agent and the dismissed/removed employee has not exhausted all channels of appeals the appointment should only be provisional. The offer for appointment should be in the form annexed (Annexure B).

2. Efforts should be made to give alternative employment to ED Agents who are appointed provisionally and subsequently discharged from service due to administrative reasons, if at the time of discharge they had put in not less than three years' service. In such cases their name should be included in the waiting list of ED Agents discharged from service, prescribed to D.G., P.& T. Letter No. 43-4/77-Pen. dated 23.2.1979.

3. These instructions may be brought to the notice of appointing authorities. (D.G., P.& T. letter No. 43-4-77-Pen dated the 18th May, 1979)."



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19. That Rule (10) of the aforesaid Section II of Service Rules provide that whenever it is proposed to appoint an ED Agent due publicity should be given to this fact. This may be done by displaying a notice giving particulars of the appointment to be made and the allowances and other conditions attached to it at the concerned post office, the police station, the panchayat office and any other public place considered suitable. (D.G., P. & T. letter No. 43-40/65-Pen dated 19th January, 1968) and Rule (10)2 provides that it has been decided that in future, a copy of the notice referred to should be sent to the District Sailers, Sailors and Airmen's Board also to keep them informed of the ~~prop~~ prospective appointments, so that they may sponsor suitable disabled ex-servicemen, if available, in terms of the instructions on the subject. (P.M.G., Madras letter No. STB/68-16/70 dated the 18th March, 1972). In the instant case no such publicity was made for the appointment of the opposite party No. 4 and neither any notice had been issued nor sent to the post office concerned, police station, panchayat office or any public places considered suitable and also to the District Sailers and Airmen's Board nor any information was received by any of the department concerned about the vacancy for the post of Extra Departmental ~~Delivery~~ ^{Runner} Agent and as such the proceedings for appointment of the opposite party No. 4 is vitiated.

20. That Rule (14) of Section II of the aforesaid Service Rules provides the provision

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of alternative appointments to the ED Agents whose services are terminated on upgrading of offices which is as follows:

"(14) Emvision of alternative appointments to ED Agents whose services are terminated on upgrading of offices:

1. It has been decided that the ED Agents, whose services are to be dispensed with on departmentalisation of their office, may be provided for in other available extra-departmental posts if they are suitable and willing.
2. The matter has been examined and it has further been decided that if at the time of departmentalisation of a particular office, it is not possible to provide the discharged ED Agent in a vacancy in the vicinity/neighbourhood of his residence, his name may be kept on the waiting list and he be offered the vacancy that may become vacant subsequently in the vicinity/neighbourhood of the place of his residence. If, however, the discharged ED Agent refuses to avail himself of this opportunity, no preference for further vacancies may be given to such an agent.
3. That it may also be mentioned in this connection that while the policy should be to provide discharged ED Agents with an alternative employment near their original



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office, it should be ascertained from them if they would be prepared to accept a job at some distance from their place of residence rather than waiting for the vacancy to occur near their home station."

A true copy of the Service Conditions of ED Agents at a glance mentioned in the tabular form is being filed herewith as Annexure No. 2 to the writ petition.

21. That in the above circumstances the opposite parties No. 1 and 2 are not permitting the petitioner to work and discharge the functions of Extra Departmental ^{Revenue} ~~Revenue~~ Agent and the salary to the petitioner had also not been paid since the month of June, 1982 till today and in case the opposite parties are not restrained from interfering in the working and discharging the functions of the aforesaid post by the petitioner and they are not directed to pay the salary to him, the petitioner would suffer irreparable loss and injury as there is no other source of his income and thus the opposite parties deserves to be restrained from interfering in the functioning and discharging the duties of the petitioner and they also deserve to be directed to continue to pay the salary to the petitioner as per rule.

22. That being aggrieved and having no other effective, efficacious, alternate and speedy legal remedy the petitioner begs to prefer the present writ petition on the following amongst other:

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- : G R O U N D S : -

(a) That the petitioner has worked and discharged the duties and functions of Extra Departmental Runner for the last about 2 years and 5 months ~~without any break~~ and as such he has acquired the status of Regular employee, thus the actions of the opposite parties No. 2 and 3 are contrary to the provisions of law.

(b) That the termination of the service of petitioner from the post of Extra Departmental Runner and appointment of the opposite party No. 4 is arbitrary and malafide.

(c) That no selection for the post of Extra Departmental Runner had taken place as provided in the aforesaid Service Rules and the Instructions contained in Annexure No. 3-A to the writ petition and as such the appointment of the opposite party No. 4 is illegal.

(d) That in any case the selection for the post of Extra Departmental Runner had not been published and notified and the copy of the notification for filling up the alleged vacancy of the post of Runner had not been sent and attached at the concerned post office, police station, the panchayat office and any other public place and also sent to the District Solders, Sailers and Airmen's Board and as such

25/6/2011

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the alleged selection proceedings for the post of Extra Departmental Runner and the appointment of the opposite party No. 4 is illegal and contrary to the provisions of law.

(e) That no such notification was issued for filling up the post of Extra Departmental Runner and as such the entire selection proceedings, if any, are vitiated.

(f) That the petitioner is residing in the neighbouring village of Matera from where the Dak are being carried at various places and on the other hand the opposite party No. 4 is residing at too distances place from Matera and thus he was ineligible for the post of Extra Departmental Runner and as such the entire proceeding for the selection and appointment of the opposite party No. 4 is invalid.

(g) That neither any show cause notice had been issued to the petitioner nor any inquiry had been contemplated and as such the termination of the service of the petitioner is illegal and invalid.

(h) That no opportunity of hearing had been afforded to the petitioner before the termination of his service although he in any case he had acquired the status of regular employee and thus the termination of the service of the petitioner is in violation of the principles

23/2/2011

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of natural justice.

(i) That the termination of the service of the petitioner from the post of Extra Departmental Runner is contrary to the provisions of service Rules and the instructions contained therein.

(j) That the petitioner is having sufficient working knowledge and has worked as such on the post of Extra Departmental Runner for the last 2 years and 5 months whereas the opposite party No. 4 has no knowledge and thus the petitioner should have been regularly appointed but in not doing so the opposite parties No. 2 and 3 acted contrary to the provisions of law.

(k) That the actions of the opposite parties No. 2 and 3 are based on malafide in appointing the opposite party No. 4.

(l) That the petitioner had deposited the security money as required under the Service Rules and as such he should have been treated as regular employee of the department and in not do so the opposite parties No. 2 and 3 have acted illegally and contrary to the provisions of law.

23/4/2015
Wherefore, it is respectfully prayed
that this Hon'ble Court may be pleased:

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1) to issue a writ, order or direction in the nature of certiorari quashing the entire selection proceedings, if any, for the post of Extra Departmental Runner and the appointment of the opposite party No. 4 and the termination of the services of the petitioner as Extra Departmental Runner after calling for the entire records of the aforesaid alleged selection proceedings and the termination of the services of the petitioner.

2) to issue a writ, order or direction in the nature of quo-warranto directing the opposite parties No. 1 and 2 to restrain the opposite party No. 4 from working and discharging the functions ~~of the~~ ^{of} ~~opposite~~ of the Extra Departmental Runner.

3) to issue a writ, order or direction in the nature of mandamus directing the opposite parties No. 1 and 2 to decide the representation of the petitioner as contained in Annexure No. 3.

4) to issue such other writ, order or direction as deemed just and proper in the circumstances of the case and to which the petitioner is found entitled to.

5) to award the cost of the writ petition in favour of the petitioner.

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vi) to waive off the statutory period of notice
to the Standing Counsel for the Central
Government as the matter is urgent in nature.

Lucknow, dated

31.8.1982.


Advocate,

Counsel for the petitioner

Certified that there is no defect in
filing the aforesaid writ petition.


Advocate,

Counsel for the petitioner.



In the High Court of Judicature at Madras

WP

11902

Samruddi

Plaint

vs

Union of India with

Opposite



A-37

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1982.

1982
AFFIDAVIT
11
HIGH COURT
ALLAHABAD

Sunder Lal. Petitioners

Versus

Union of India and others. Opp. parties

AFFIDAVIT

I, Sunder Lal, aged about 32 years, son of Shambhoo, resident of Bhadwara, Post Bulbul Newaz, Pargana and Tahsil Nanpara, District Bahraich, do hereby solemnly affirm and state as under:

1. That the deponent is the petitioner in the abovenoted writ petition and as such he is fully conversant with the facts deposed to hereinafter.
2. That the contents of paragraphs 1 to 21 of this affidavit the accompanying writ petition are true to my own knowledge.

23-8-25-1/TM

Lucknow, dated

Deponent.

7-9-1982.

I, the deponent abovenamed do hereby verify that the contents of paragraphs 1 and 2 of

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(Signature)
this affidavit are true to my own knowledge no part of it is affidavit are true to my own knowledge, no part of it is false and nothing material has been concealed, so help me God.

29/6/1982

Lucknow, dated

Deponent.

21-5-1982.

I, after perusal of records identify the deponent abovenamed who has signed this affidavit before me.

(Signature)
Advocate.

Solemnly affirmed before me on 21-5-1982
at 8-15 A.M./P.M. by *Sri A. K. Srivastava*
the deponent who has been identified by
Sri *Abdel Bari Khan*

Clerk to Sri *A. K. Srivastava*
Advocate High Court, Allahabad.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which have been read over and explained by me to him.

(Signature)
21/5/1982

SATISH CHANDRA
SRIVASTAVA
OATH COMMISSIONER
High Court, Allahabad;
Lucknow Bench,
No. 612
Date 21/5/1982

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ਇਨ ਦੀ ਆਨੰਦਬੁਲ ਵਾਈ ਕੋਰਟ ਆਫ ਜੂਡੀਕਿਵਰ ਏਟ ਇਲਾਹਾਬਾਦ ।

॥ लक्ष्मणजा वेन्व ॥ लक्ष्मणजा

रिट पिटीशन नम्बर

आफ 1982

8/34

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पिटीशनर

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यूनियन आफ इंडिया आदि

आपोजिट पार्टीज

अनेम्जार नाम्बर

भारतीय डाक-तार विभाग

श्री राम भरोसे

इ० डौ० बार० जाहा मो० पुर
प० ग्रा० भद्रारा,
प० बुल बुल नेवाज, बहराहच

ए आठ्या मो० पुर बहराइच 19.5.82

दिनांक 13.4.82 को दिया ८० डी० रनर लतवा मो० पुर के पद से त्याग पत्र स्वीकार किया जाता है।

लक्ष्मण सिंह

उप खाण्डीय डाक निरीक्षक

बहराइच मृद्य

23022-1181

सत्य प्रतिलिपि

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इन दी आनरेबुल हाई कोर्ट आफ छड़ीकेवर एट इलाहाबाद ।

लाइन्स बेन्च लाइन्स ।

रिट पिटीशन नम्बर

आफ 1982

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सुन्दर लाल

पिटीशनर

बनाम

यूनियन आफ हिन्दिया बादि

आपोजिट पारटीज

अनेम्जर नम्बर 2

भारतीय डाक तार विभाग

एक्सापन अस्वा मो० पुर बहराइच 19.5.82

श्री राम भरोसे डी० रमर का त्याग पत्र स्वीकार कर लिए जाने के कारण उनके स्थानापन्न श्री सुन्दर लाल को सरन्त कार्य नक्त विए जाने का आदेश दिया जाता है ।

शाहा डाकपाल अस्वा मोहम्मद पुर उक्त पद पर नियुक्त होने तक अपने उत्तरदायित्व पर किसी व्यक्ति तो लगाकर सूचित करें ।

चार्ज रिपोर्ट भेजें ।

प्राप्ती

लक्षण लिंग

उप प्रखण्डीय डाक निरीक्षक
बहराइच प्रमध्य०

प्रतिलिपि :-

१। शाहा डाकपाल केरेसा वो सूचित
२। शाहा डाक पाल अस्वा मो० पुर ।

सत्य प्रतिलिपि

२३०८८/१८१



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इन दी बानरेबुल हाई कोर्ट आफ जूडीकेचर एट इलाहाबाद ।

१० लाखनऊ बेन्च १० लाखनऊ ।

रिट पिटीशन नम्बर

आफ 1982

सुन्दर लाल

पिटीशनर

बनाम

यूनियन आफ इंडिया आदि

आपार्टमेंट पार्टीज

अनेम्जर नम्बर 3

श्रीमान पोस्ट मास्टर जनरल, लाखनऊ ।

सेवा में,

सविनय निवेदन है कि प्रार्थी गत 2 वर्षों से ब इ ३० डी० आर०

अस्वा मोहम्मद पुर बी० औ० के पद पर लातार कार्य करता चला आ रहा

था । प्रार्थी की नियुक्त जुलाई 1981 में हो गई थी और इसके पश्चात

पश्चात इस सम्बन्ध में श्री लक्ष्मण सिंह निरीक्षक डाक विभाग बहराइच मध्यवर्ती

ने मु० 1300/- तेरह सौ रुपया मात्र जमानत का धन बता करके लिया और कहा

कि सोसायटी की पक्की जमानत हो जाने पर तुम्हारा यह धन मु० 1300/-

तुम्हें वापस कर दिया जाएगा जो अभी तक वापस नहीं किया गया । प्रार्थी

को अन्धकार में खाकर निरीक्षक महोदय ने प्रार्थी के दसों उगलियों के निशान

जुलाई एवं शरीर में कोई अन्य निशान भी लेकर अपने पास रख लिया और कहते

रहे कि कार्य सखारी करते रहिए । और यदि कोई शिकायत वित्ती अधिकारी

से की तो तुम्हारी नियुक्त रद्द कर दी जाएगी लेकिन दो वर्षों से अधिक कार्य

कर लेने के बाद अचानक निरीक्षक महोदय ने एक रजिस्ट्री वी००पी००म० अस्वा

मोहम्मदपुर को भेजकर मुझे कार्य से अविलम्ब हटा देने को आदेश दिया और मुझे



23-३-८८

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दिनांक 25.5.82 को बाद दोपहर कार्य से मुक्त कर दिया गया ।

मेरे चाचा राम भरोसे जो ३० डी० आर के पद पर अवामा मोहम्मदपुर में कार्य करते थे उनको यह बास्वातन देवर कि मैं तुम्हारें भतीजे सुन्दर लाल को तुम्हारे स्थान पर नियुक्त कर दूंगा और इसी शर्त पर उन्होंने त्यागपत्र भी ले लिया उनकी सेवाओं पर भी विचार न ही किया और उनके हाथ से नौकरी लाल भी ले ली गयी और उन्हें कार्य मुक्त कर दिया । और प्रार्थी को भी बिना कारण उक्त पद से हटा दिया ।

अतः श्रीमान जी से प्रार्थना है कि २ वर्षों से अधिक दार्य दर लेने के बाद हममे कौन सी कमी गा जाने से हमें सेवा से मुक्त कर दिया गया इसके सम्बन्ध में जानकारी दिलवाया जाए ।

कृपा करके मेरा धन मु 1300/- रूपयों अवलम्ब वापस कराया जाए एवं अनिमित नियुक्ति जो डाक निरीक्षक महोदय फूम्प यर्टी ॥ बहराइच श्री लक्ष्मण सिंह ने मु 3000/- रिश्वत लेवर दी गयी है जाँच करके निरस्त कराई जाए ।

विभाग में कार्यरत जिन 'व्यक्तियों' के साक्ष मुझसे जमानत का पैसा बताकर मु 1300/- रूपया लिया गया जो यहाँ से कोर्ट तक गवाही देने को तैयार है मुझे श्री लक्ष्मण सिंह डाक निरीक्षक से पैसा दिलवाया जाये प्रार्थी एक निषहाय गरीब हरिजन व्यक्ति है ।

अतः श्रीमान जी से प्रार्थना है कि प्रार्थी को न्याय दिलवाया जाए । महान कृपा होगी ।

प्रार्थी

सुन्दर लाल पुत्र शम्भू
३० डी० आर० अवामा, मोहम्मदपुर

बहराइच
16-6-८२



A-37

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31/27

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench) Lucknow.

....

Writ Petition No. of 1982

8/9

Sunder Lal Petitioner.

versus

Union of India and others Opposite Parties.

Annexure No. 3-A

Copy of letter no.43-84/80-Pen dated 30-1-1981
from Director General Posts and Telegraphs, New Delhi
addressed to All Kheads of Postal Circles.

.....

Sub:- Service Conditions of Extra Departmental Agents.



The question of consolidating various
instructions issued from time to time governing the appoint-
ment and other service conditions of Extra Departmental
Agents has been engaging the attention of this Directorate.
After careful examination of all aspect of employment of E.D.
Staff, it has been decided to observe the following
instructions scrupulously while making selection of Extra
Departmental Agents.

1. Age:

The minimum age limit for employment as
E.D.A. will be 18 years and maximum age upto which on

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E.D.A. can be retained in service will be 65 years. The Director General, Posts and Telegraphs may consider relaxation of this age limit in exceptional cases. X
108

2. Educational qualification:

ED Sub Postmasters, ED Branch Postmasters & ED Delivery Agents	VIII Standard (matriculation or equivalent may be preferred.)
<u>ED Stamp Vendors</u>	VI standard (VIII standard may be preferred.)
All other categories of EDAS.	should have sufficient working knowledge of the regional language and simple arithmetic so as to be able to discharge their duties satisfactorily Categories such as ED messengers should also have enough working knowledge of English.

3. Income and Ownership of Property

230625-1C1
The person who takes over the agency (EDSPM/EDBPM must be one who has in adequate means of livelihood.

The person selected for the post of EDSPM/EDBPM must be able to offer office space to serve as the agency premises for postal operations. The rent upto Rs.10/- payable heretofore under ~~the~~ this Directorate letter no.

-3-

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14-15/62-Pen dated 21.1.63 will cease to be payable with immediate effect. The premises must be such as will serve as a small postal office with provision for installation of even a PO (Business premises, such as shops etc., may be preferred).

4. (1) The Extra Departmental Branch Postmaster EDSPMs must be a permanent resident of the village where the post office is located. He should be able to attend to the post office work as required of him keeping in view of the time of receipt, despatch and delivery of mails which need not be adopted to suit his convenience or his main avocation.

(ii) ED Mail Carriers, Runners and Mail Peons should reside in the station of the main post office or stage where from mails originate/terminate i.e. they should be permanent residents of the delivery jurisdiction of the post office.

(iii) E.D. A of other categories may as far as possible reside in or near the place of their work. (letter no.5-9-/72-ED Cell, dated 18.8.73 and 43-312/78 Pen dated 20-1-79 stand modified to this extent).



23042-1181

5. Security

EDA s of all categories except EDDAs should furnish security of Rs.1,000/- subject to the condition that the amount of security should be increased/decreased so as to

be equal to the amount of cash and valuables that is authorised to be entrusted to them under the orders of Divisional Superintendent or the Head of the Circle as the case may be. In the case of EDAs who have furnished security in the form of security bond, the above decision may be given effect to on the expiry of the current term of the bond (letter No.15-1/72 Ed Coll, dated 18.8.73 stands superceded).

6. Preferential Categories

The last orders issued in this connection under letter no.43-191/79 Pen dated 22.6.79 fixing the four preferential categories according to the earlier orders issued vide this Directorate later no.43-14/72 Pen dated 2.3.72, no.43-246/77-Pen dated 8.3.78 to Scheduled caste and Scheduled Tribes candidates and no.43-231/78-Pen dated 17-2-79 (regarding Ex-Army Postal service Personnel), No.43-312/78-Pen dated 20-1-79 (regarding Backward classes and weaker sections of society) and to the educated unemployed persons, it is clarified that the above preference should be subject to first and foremost that the candidate selected should have an adequate means of livelihood, which though already prescribed, seems to have been ignored for time past especially in view those preferential categories being introduced in the above orders The criterion to judge "adequate means of livelihood" should be that in case he loses his main source of income, he should be ~~adjusted~~ adjudged as incurring a disqualification to continue as EDBM/EDSPM.

I



23562-1181

-5-

In other words, those must be absolute insistence on the adequate source of income of the EDBPM/EDSPM and the allowing for his work as EDBPM/EDSPM must be just supplementary to his income. To ensure this condition the candidate must be ~~able~~ able to offer office space to serve as the agency premises for postal operations as well as a public call office (there being now no provision for paying any amount as rent for the premises) and as such business premises such as shops etc. Must be preferred, regardless of the various categories of preference mentioned above.

The preference earlier given to backward classes and weaker section of society stipulated under this Directorate to letter no. 43-312 /78 Pen dated 20-1-79 should be dispensed with as no such categories have been defined on an All India Basis.

For the B.L. posts other than those of EDBPM/EDSPMs preferences to scheduled caste/tribe candidates may still be given in order to ensure the minimum fixed percentage on laid down for group 'C' and 'D' cadres in these communities in respect of employment of E.D. staff of those categories as laid down in letter no.43-117/80-Pen dated 8.10.80.

7. Hindi version will follow.

sd/-
(S.P.Rai)
Director (ETP)



23-4-2018

A - 45

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 4273 of 1982

Sunder Lal

vs.

Union of India & ors.

	Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3	
1.9.82	Han. K. N. Gayal, J. Han. R. C. D. Sharma, J.	Put up tomorrow	
		1.9.82	
2.9.82	Han. K. N. Gayal, J. Han. R. C. D. Sharma, J.	Issue notice to O.P's 3 & 4 Fixing 30.9.82. Learned Counsel for O.P's 1 and 2 prays for and is allowed. Time to obtain instruction in the mean time	
		Sd/- K.N. Gayal Sd/- R.C.D. Sharma	
2.9.82	C.M. Application No. 8855(10)-82	2.9.82	
	Han. K. N. Gayal, J. Han. R. C. D. Sharma, J.	Put up with next Petition	
		Sd/- K.N. Gayal Sd/- R.C.D. Sharma	
		2.9.82	

Recd by
D/S/18

Date	Note of progress of proceedings and routine orders	Dated which case is adjourned
1	2	3
	30-9-82 Petition for attendance and for filing CA in U.P. and C.A. N.H. 8855(W)-82 H.S. to B.P. H.O. 3 and 4 by R.L.	Reycl G.C. 2.9.82
20.9.82	HOBLESON HOBLESON	
	The learned counsel for the opposite parties prays for and is allowed four weeks' time to file a counter affidavit.	Keas 10 30.9.1982
22.X.83	Service Report in W.L. 70114-8855 @ 82 of 142. Represented by CSC of 354. Not received since 8.9.82.	
24.X.83	Attest - Notice on behalf of obs 1+2 has been accepted by Shri Brijesh Kumar Standing Counsel for obs 1 and 2. Service on obs 3 and 4	Submitted 29/10/83

PSUP-A.P. 30 Uch Nyalaya-25-1-82-(3516)-1982-50,000 (E)
deemed sufficient under Ch. VIII m.e.t. of Rs. 12 of Cont
Open to proceed.

By

24.X.83

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

A-47

W.R.

No.

4273

of 1972

vs.

A-48

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
13.1.84	Decd 10th C.M. 8855	C.M. P.O.
	Hon. K.N.S. J.	B
	Hon. R.A.M. J.	
	P.O. on the other hand slip	P.O.
8.2.84	Fixed with C.M. 8855 (C.M.)	P.O.
	Hon. D.N. Jha J.	B
	Hon. S.S.A. J.	
	S.B. B.M. B	
11.7.84	Wait with C.M. 8855 (W.J.S.)	P.O.
	Hon. R.A.M. J.	B
	Hon. S.S.A. J.	
	List again showing the name of Smt. H.N. Tilakri, Standing Counsel for Central Government, of List in the next week.	
	Df. 11.7.84 P.S.	P.O.

1960

2 A-ND

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned	
1	19.7.84 2	3	4
	2 2 Hedwic		
19.7.84	Fixed for orders.		
	Hon. K. N. G. J. Hon. S. M. J. S. G.		
	fro B		
19.9.84	Writ to Hon. H. N. Settim Hon. S. N. S.		
24/19/84	not found Hon. K. N. G. J. Hon. B. K. J.		
28.9.84	Hon. K. N. G. J. Hon. B. K. J.		

ORDER SHEET

IN THE HIGH COURT JUDICATURE AT ALLAHABAD
 No. 4273 of 1982
 25.

A-~~49~~ 49

2/5

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
11.10.84	Fixed for order	
	Hon. K. N. Goyal Hon. B. K. Goyal	
17.10.84	Hon. K. N. Goyal Hon. B. K. Goyal	
23.10.84	Hon. K. N. Goyal Hon. B. K. Goyal	
1.11.84	Wait for order Hon. K. N. Goyal Hon. B. K. Goyal	
5.11.84	Hon. B. Kumar J. List before a bench of which I am not a member.	
	Hon. K. N. Goyal, J. I agree.	
	5.11.84	

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
	<p>Hon. K.N. Goyal J. Hon. B. Kumar J. list before the other bench in the next week for orders.</p> <p>Meer B</p> <p>5.11.84</p> <p>one</p> <p>19.11.84</p> <p>B</p> <p>Prayt AT 53th B.6 7</p> <p>14.11.84</p> <p>HQ UEST HOSCMD</p> <p>SD</p> <p>Ah</p>	
21.11.84	Writ does and does	
22.11.84	Hon. V.C.S. T Hon. S.C.M. S learned counsel for the petitioner refers to Rule 6 which has been referred to in paragraph 19 of the writ petition	

(A-5)

ORDER SHEET

A-5)

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
 W.P. No. 4273 of 1982.

A/46

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
6	but this Rule is neither available with the petitioner's counsel nor with the learned counsel for the Central government.	list in the next week.
8		28/11/1984.
	5.12.84	to
		B
		any
5.12.84	Hon K.N.G.J Hon B.K.G	
12/12/84 10/12/84	Hon K.N.G.J Hon B.K.G	(2)
1.1.85	Written according Hon S.S.H.S Hon B.K.G	

A-44
A52

Note of progress of proceedings and routine orders

Date to
which
case is
adjourned

1

2

3

7/1/85

Fixed for today
House A3

Mon B Khan 1

List again showing the
name of Sri A.R.Khan & the petitions

7/1/85
1285

Maran
Soham

15/1/85

Fixed for today
House A3
Mon B Khan 1

Po

B

List before another
Bench as directed
earlier

Maran
Soham

15-1-85

c6

Po
B

→ B He
B.K

A-42

2A
3632

-6-

No. STA/-67/80/81/10 Dated at Lucknow, the 19.2.1981.

Copy forwarded for information, guidance and necessary

(WY)

action to:-

1. The Director Postal Services Lucknow/Kanpur/
Dehradun/Varanasi Regions and Director Postal Services
(H.Q.) C.O.
2. All SSPOs/SSRMS/SFOs/ SRMs in U.P. Circle.
3. The Postmasters Lucknow/Kanpur.
4. The Supdt. P.S.D. Aligarh /Lucknow/Varanasi /
Saharanpur Bareilly.
5. All officers/ASPOs/I, is in Circle Office.
6. The A.O. ICO(SB) Lucknow/Agra/Varanasi/Dehradun.
7. All the postmasters in H.P.Os in U.P. Circle.
8. VID/RECTT. Planning sections, C.C.

All the recruiting units should take a complete
note of the orders above and comply with those before making
any appointment in E.D. cadre hence forward.

23/2/79
All the communications referred to in D.G's
letter under circulation were endorsed vide this office
endst. Nos. STA/-67/Corr/73/5 dated 10-10-73, STA A-6773
-74/5 dated 30-1-79, STA/A-67/79/5 dated 21.1.79, STA/A-67/71/5

A-43

2A
37
33

-7-

dated 11-3-72, STA/A-67/73-74/5 dated 18.4.78, STA/A-67/79/5
dated 9.3.79 and STA/A-67/80/10 dated 3.1.80.

The receipt of this letter may please to acknowledge.

(R.P.SINGH)

Asstt. Postmaster General (Staff)

Endt. No.A.Rlg. dt.at Sul. the 3.3.81

Copy forwarded for information as necessary action.

1. SPM M.Khanna/Kanpur/Amethi
2. P.M.Sul.
3. As Pos.(B) Sul.
4. I.Pos. West/East/Amethi/North(Sul)
5. Spare.

Superintendent Post Offices

Sultanpur.



27042-1101

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH), LUCKNOW.

A-44

2A
3834

Writ Petition No. of 1982.

Sunder Lal.

Petitioner.

Versus

Union of India and others.

Opp. parties.

ANNEXURE No. 1

Appointment and Service Condition of E.D. Agents at a Glance
(Effective from 30-1-1981)

Sl. No.	Category	Age limit	Educational qualification	Property qualification	Residential qualification	Remarks
1.	E.D. S.M.P.	Min-18 Y Max-65 Y	VIII Std (Matriculation or equivalent preferred)	Must have adequate means of livelihood. Must be able to offer office required of him keeping in space as will serve as a small PO with provision for instal- lation of even P.C.G.	Permanent resident of the village where the PO is located. Should be able to attend the PO work as will view time of receipt and delivery of mails which need not be adapted to suit his convenience or his main avocation.	1. SC/ST 2. Ex-Servicemen army postal service personnel. 3. Educated un- employed per- sons. -do-
2.	ED B.P.M.	-do-	-do-	-do-	As far as possible to reside in or near the place of their work.	Preference to SC/ ST to be given in order to ensure the minimum fixed per- centage as laid down for Group 'C' & 'D' c a d r e in these communities in respect of ED staff of these categories.
3.	ED Agents	-do-	-do-	-do-	EDMCs, Runner, Mail Peon should be permanent residents of delivery juris- diction of the P.O. EDAs of other categories as far as possible to reside in or near the place of their work.	
4.	ED Stamp Vendor	-do-	VI Std (VIII Std preferred)	Should have suffi- cient working know- ledge of regional language and simple Arithmetic. Catego- ries such as ED Mgrs. should have enough working knowledge of English.		
5.	All other categories of ED Agents	-do-				

ब अदालत श्रीमान महोदय महोदय
(मुहाम्मद)

वादी (मुहर्ई)
प्रतिवादी (मुहाम्मद)

का वकाल



On:
Aug
31/8

अदालत

वादी (मुहर्ई)

बनाम

मुकदमा प्रतिवादी (मुहाम्मद)

नं० मुकदमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री

एडवोकेट

मुकदमा वकील महोदय वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह
भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरो-
कारको भेजता रहूगा अगर मुकदमा अदम पैरवी में एक तरफा
मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील
पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि
प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर मुकदमा

साक्षी (गवाह)..... साक्षी (गवाह).....

दिनांक..... महीना

अदालत
नं० मुकदमा
फरीक्षा
नाम

A-54/2B
1

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH), LUCKNOW.

88556

Civil Misc. An. No.

(W) of 1982.

In re:

Writ Petition No.

4273

of 1982.



Sunder Lal, aged about 32 years, son
of Shambhoo, resident of Bhadwara,
Post Bulbul Newaz, Pargana and Tahsil
Nanpara, District Bhabraich.

..... Petitioner.

Versus

1. Union of India through the Post Master General, Posts and Telegraphs Department, Lucknow.
2. Inspector Madhawarti (Central) Circle, Posts and Telegraphs Department, Bhabraich.
3. Luxman Singh, Inspector, Posts and Telegraphs Department, now posted at Head Post Office, Sitapur.
4. Lalji, Son of not known, resident of Aswa Mohammadpur, Pargana and Tahsil Nanpara, District Bhabraich.

..... Opposite
parties.

Application for Interim Relief

A-55

2B
2

- : 2 : -

The humble petitioner abovenamed most respectfully begs to submit as under:-

SV

That in view of facts and circumstances stated in the accompanying writ petition duly supported by an affidavit, it is respectfully prayed that this Hon'ble Court may be pleased to restrain the opposite parties not to interfere in the working and discharging the functions of the petitioner as Extra Departmental ~~Runner~~ ~~Banker~~ Agent and they be further directed to continue to pay the salary to the petitioner as per rule during the pendency of the aforesaid writ petition. Such other order as deemed just and proper in the circumstances of the case be also passed.

Lucknow, dated
31.8. 1982.


Advocate,
Counsel for the petitioner.

••- हाई कोर्ट इलाहाबाद, लखनऊ बैच लखनऊ
(अध्याय 12, नियम 1 और 7)

दीवानी विभाग

प्रक्रियां (मुतकीरक) प्राथ'ना सं 198 सन् 1988 दृष्टि
..... 61 प. 1988 म. 273. सन् 1988. 820. दृष्टि में
..... *Second Cal.* प्राथ'ना

प्रति

..... *Under J. Justice Mr.* प्रत्यक्षी
..... *Laxman. B. S. J. Inspector*
..... *Post. & Telegraphs. Department now Postal*
..... *Head. Officer. Salap. प्रत्यक्षी*

दूसरे लिखे प्राथ'ना ने इस चायालय में उपर्युक्त लिखे सुक्रदमें के संबंध में.....
..... के लिए प्राथ'ना पत्र दिया है, अतः आपको आदेश दिया जाता है
कि आप दिनांक 30.9. माह सन् 1988 दृष्टि में को पा उससे पहले
उपस्थित हो कर कारण बतायें कि प्राथ'ना पत्र याँ न स्वीकार कर लिया जाय। उत्त
प्राथ'ना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किया और दिन होगी।

विदित हो कि पहिले आप ऊपर लिखे दिनांक पर पा उससे पहले स्वयं अधिकार किसी
एडवोकेट पा से स्वीकृति देवारा, जो आपकी ओर से कार्य करने के लिए कानून अधिकृत
हो, उपस्थित न होंगे तो उस प्राथ'ना पत्र की सुनवाई ऐसे नियम आपकी अनुपस्थित में हो
जायेगा।

मेरे हस्ताक्षर और चायालय की मोहर से आज दिनांक 8.1. माह 1988
सन् 1988. 81. को जारी किया गया।

..... के एडवोकेट
तिथि:.....

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना: इस चायालय की 19'52 की नियमावली के अध्याय 37 नियम 2 के आधीन प्राप्त
तत्वाना मिल गया।

तत्वाना प्राप्त करने वाले कर्त्ता के हस्ताक्षर

5154-2982

By U

:- हाई कोर्ट इलाहाबाद, लखनऊ बैच लखनऊ
(अध्याय 12, नियम 1 और 7)

दीवानी विभाग

प्रकाशन (मुतकीरक) प्राथना सं 223 सन् 1980 में

..... W.P. रु. 1223 सन् 1980 में 2 में

..... *Guards Lal* प्राप्ति

प्रति

..... *Union of India v. M* प्राप्ति

..... *Lalji*

..... *Rs. 100. Ashok Mehta v. Taksil*

..... *Rs. 100. Dilli Bala v. Bala*

दूसरे लिखे प्राप्ति ने इस चायात्री में उपर्युक्त लिखे सुकदमे के संबंध में.....

..... के लिए प्राथना पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 30.9.1980 माह सन् 1980 250 को पा उससे पहले उपस्थित हो कर कारण बतायें कि प्राथना पत्र व्यापक स्कोर कर लिया जाय। उस प्राथना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप उपर लिखे दिनांक पर पा उससे पहले स्वयं अधिवा किसी एडवोकेट पा ऐसे 'व्यक्ति द्वारा', जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हो, उपस्थित न होंगे तो उस प्राथना पत्र की सुनवाई ऐसे नियम आपकी अनुपस्थित में हो जायेगा।

मेरे हस्ताक्षर और चायात्री की मोहर से आज दिनांक 8.10.1980 माह 9.10.1980

सन् 1980 को जारी किया गया।

..... वे एडवोकेट

तिथि:.....

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना: इस चायात्री की 1952 की तियमावली के अध्याय 37 नियम 2 के आधीन प्राप्त तत्वाना मिल गया।

तत्वाना प्राप्त करने वाले लाल के हस्ताक्षर

By C

:- हाई कोर्ट इलाहाबाद, लखनऊ द्वारा लखनऊ
(अध्याय 12, नियम 1 और 7)

दीपानी विभाग

प्रक्रीयाल (मुतकिरिक) प्राथ'ना सं सन् १९४ ई
 ६८ P. सं. १२८ सन् १९४. ८२ वृत्त में
 Sunday. lab. प्राथ'ना

४५

..... Union of India v. M/s. ग्रन्ती
..... Lalji R.D. Puroo Patelpur
Pargana T. Talsil Hampara
..... Distt. Bahraich.... ग्रन्ती

दूँकि ऊपर लिखे प्राथी ने इस चायात्य में उपर्युक्त लिखे सुकदमे के संबंध में.....
.....के लिए प्राथीना पत्र दिया है, अतः आपको आदेश दिया जाता है
कि आप दिनांक 30-9-1982 को पा उससे पहले
उपस्थित हो कर कारण बतायें कि प्राथीना पत्र व्याँ न स्वीकार कर लिया जाय। उक्त
प्राथीना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञाप्ति किसी और दिन होगी।
विदित हो कि यदि आप ऊपर लिखे दिनांक पर पा उससे पहले स्वयं अथवा किसी
ईवेकेट पा ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानून अधिकृत
हो, उपस्थित न होंगे तो उस प्राथीना पत्र की सुनवाई ऐसे नियम आपकी अनुपस्थित में हो
जायेगा।

मेरे हस्ताक्षर और चायालय की मोहर से आज दिनांक ... ८.....माह... ९.....
सन्..... १९८२ को जारी किया गया।

..... के सड़वा केट
तिथि:

डिप्टी रजिस्ट्रार
इलाहा बादु / लखनऊ

सूचना : इस चारा लिपि की 1952 की नियमावली के अध्याय 37 नियम 2 के आधीन प्राप्त तत्वाना मिल गया।

तलवना प्राप्त करने वाले लार्क के हस्ताक्षर

S.N.O
3

Memo

A 60

IN THE HON'BLE HIGH COURT OF JUDICATURE
AT ALLAHABAD-LUCKNOW BENCH
LUCKNOW

Filed to day,
88/4/11/84,

8/50

..... W.L. No 4237 of 1982

Sunder Lal Petitioner,

VERSUS

Union of India Opposite-Parties.

REGISTRAR,

I AM appearing as the Central Government
Standing Counsel, on behalf of Applicant/
Respondent/Opposite Parties 142

Dated 15/11/84

Har Nath Tilhari

Central Government
Standing Counsel.

A-66

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW.

M. P. No. 4719/90 (C)

T. A. NO. 1080 OF 1987.

Central Administrative Tribunal

Circuit Bench, Lucknow

Date of Filing - 8/8/90

Date of Receipt by Registry -

Deputy Registrar

8/8/90

-- Applicant

Sunder Lal

- V e r s u s -

Union of India and others

-- Opposite-parties.

APPLICATION FOR RESTORATION OF T.A. NO.1080 UNDER
RULE 15 (2) OF THE CENTRAL ADMINISTRATIVE TRIBUNAL
(PROCEDURE) RULE 1985.

The applicant begs to state as under:-

Filed today
Sunder Lal
8/8/90

1). That the aforesaid case was listed at serial No.12 on March 10, 1990 before the Division Bench.

2). That on the date the aforesaid case was dismissed for default.

3). That applicant filed the restoration application in which he was directed to file

E-67

2.

an affidavit and as the counsel could not inform
the applicant same could not be filed. X8

5). That in the interest of justice
same may be restored.

P R A Y E R.

WHEREFORE, it is, most respectfully prayed
that in the interest of justice the aforesaid case
may be restored to its original no and affidavit
may be taken on the record.

Sandeep Dixit
(SANDEEP DIXIT)
Advocate,
Counsel for the applicant.

Lucknow dated :
July 8, 1990.
August

A-68
59

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW

SUNDER LAL ... APPLICANT
VERSUS
UNION OF INDIA & OTHERS ... OPPOSITE PARTIES

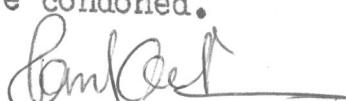
AFFIDAVIT IN SUPPORT OF THE APPLICATION

I, Ram Kumar Tripathi, aged about 30 years, son of Shri Sukh Dev Prasad Tripathi, the deponent, do hereby state on oath as under:-

1. That the deponent is the clerk of the counsel and is conversant with the facts of the application.
2. That the above-said case was listed at serial no. 12 on March 10, 1990 before the Division Bench.
3. That the counsel for the applicant, due to inadvertance, could not put his presence before the court when the case was called out.
4. That the court dismissed the said T.A.No. 1080 of 1987 for default of the counsel for the applicant.
5. That the default of the applicant's counsel due to his non-appearance may be condoned.

LUCKNOW

DATED 23.7.1990.


DEPONENT

F-65
d/c

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow.

No. CAT/AKO/Jud/3709 to 3715 date the 19-2-90
T.A.No. 1080/87 of 1990 (T)

Sunder Lal Applicants. X/60

versus.

Union of India & Others Respondents.

① To, Sunder Lal & Shambhu R/o Bhadrnara
Post Bulbul Nema, Pargana and Tahsil
Nanpara. District Bahraich.
② U.O. 1. Through The Post Master General
Post and Telegraph Department Lucknow.

Whereas the marginally noted cases has been transferred
by H.C.Lko..... under the provision of the Admini-
strative Tribunal Act 13 of 1985 and registered in this Tri-
bunal as above.

Writ petition No. 4273/82
of 19.....
of the Court of H.C.Lko.....
..... arising out of
of order dated.....
passed by in
.....

The Tribunal has fixed date
of 20-3-1990. The
hearing of the matter.

if no appearance is made
on your behalf by our some one
duly authorised to Act and Plead
on your behalf.

The matter will be heard and decided in your
absence. Given under my hand seal of the Tribunal this
19th day of February 1990.

8
S DEPUTY REGISTRAR

Bhartiya

③ Inspector Madhyamurti (Central) Circle
Post and Telegraph Department, Bahraich.
④ Luxman Singh. Inspector Post and Telegraph
Department now posted at Head Post
Office Sitapur.
⑤ Lalji. & R/o Asna Mahamadpur, Pargana
and Tahsil Nanpara District Bahraich.
⑥ Li. A.R. Khan High Court Lucknow.

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW

T.A. NO. 1080 of 1987 (T)
(W.P. NO. 4273 of 1982)

Sunder Lal Applicant.
Versus
Union of India & Others Respondents.

20.03.1990.

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.



No one appears for the applicant, despite notice. Shri D. Chandra, appears for the respondent Nos. 1 & 3. He files power today. It appears that the applicant has lost interest in pursuing the matter. The writ petition is dismissed without any order as to costs.

checked
S.M.
22/3/90

Sd/-

A.M.

Sd/-

J.M.

// True Copy //

Ms/

S. M. 27/3/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench
Lucknow

A - 62

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW

T.A. NO. 1080 of 1987 (T)
(W.P. NO. 4273 of 1982)

Sunder Lal Applicant.
Versus
Union of India & Others Respondents.

20.03.1990.

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.

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checked
22/3/90

Sd/-
A.M.

Sd/-
J.M.

11 True Copy 11

L. M. M. M. S.
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench
Lucknow

Ms/

A-63

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW

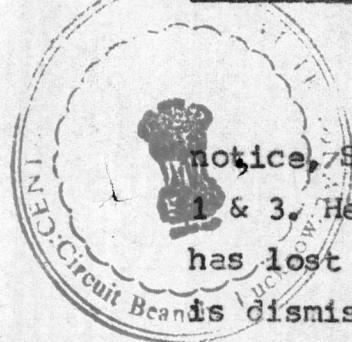
T.A. NO. 1080 of 1987 (T)
(W.P. NO. 4273 of 1982)

Sunder Lal Applicant.
Versus
Union of India & Others Respondents.

20.03.1990.

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.



No one appears for the applicant, despite notice. Shri D. Chandra, appears for the respondent Nos. 1 & 3. He files power today. It appears that the applicant has lost interest in pursuing the matter. The writ petition dismissed without any order as to costs.

checked
F.D.W
22/3/90

Sd/-
A.M.

Sd/-
J.M.

// True Copy //

Ms/

A. H. M. 22/3/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

A - 64

VAKALATNAMA

In the Central Administrative Tribunal
In the Hon'ble High Court of Judicature at Allahabad

At

Lucknow Bench (Circuit)

Case T.A. 1080/02 (W.P. 4273/02)

Sandeep Plaintiff/Applicant/Petitioner/Complainant

Verses

Harish Chander Defendant/Respt./Accused

KNOW ALL to whom these presents shall come that I/We, ~~plaintiff~~ 3, the above-named, do hereby appoint

Harish Chander, Advocate, ~~Adv. Cm. Lmt. Saini & Sons~~, ~~Adv.~~ High Court, Lucknow Bench

(hereinafter called the advocate/s) to be my/our Advocate in the above-noted case and authorised him :—

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so & to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all hearings & will inform the Advocate for appearances when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court I/we hereby agree that once the fees is paid, I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 19

Accepted subject to the terms of fees.

Client

Client

D. C. Law 20/3/20
Advocate

X For Reference No ~~1083~~ 1083

Harish Chander (HARISH CHANDRA SINGH)
Asstt. Director Postal Services
LUCKNOW - 220007